

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Customs Appeal No. 3 of 2010

(Arising out of Order-in-Appeal No. 264/2009/MCH/AC/CRARS/2009 dated 01.10.2009 passed by the Commissioner of Customs (Appeals), Mumbai-I.)

M/s. Ruchi Global Ltd.

.....Appellant

**611, Tulsiani Chambers,
Nariman Point, Mumbai – 400 021.**

VERSUS

Commissioner of Customs, (Import) Mumbai

.....Respondent

**New Custom House,
Ballard Estate, Mumbai – 400 001.**

APPEARANCE:

None for the Appellant

Shri Sai Krishna Hatangadi, Assistant Commissioner Authorised
Representative for the Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/85462/2023

Date of Hearing: 29.03.2023

Date of Decision: 29.03.2023

PER: BENCH

None appears for Appellant as have been case on last many occasions.

2. Appeal is of 2010. Appellant not interested in pursuing the same.
3. The appeal is, therefore, dismissed for non-prosecution as per Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Operative Portion of the order pronounced in open court)

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**